

## **Status Report in the matter of ORIGINAL APPLICATION NO.48 OF 2023 (WZ)**

**Last Hearing:** 06-03-2024

**Order:** (Annexure-1)

1. Learned counsel appearing for respondent No.6 submits that the reply is ready and the same will be filed within two weeks.
2. In the previous proceeding, respondent Nos.4 and 5 had appeared in person through VC and had sought time to file the reply, but till now, no reply has been filed. Hence, last opportunity is granted to respondent Nos.4 and 5 to file the reply within the extended period of two weeks.

### **Status as on 16-05-2024:**

On 28-04-2024 the news published in local news paper Sandesh as “મોડાસાના શામપુર ગામમાં ડુંગર વિસ્તારની માઇન્સમાં બ્લાસ્ટથી ચાર વ્યક્તિઓની તબીયત લથડતા હોવાનો” (Uproar in Shampur Village of Modasa due to the blast in the hill area, four persons were injured). (Annexure-2)

After the news article published, Regional Officer, Himatnagar has carried out inspection of Mines of Ramesh Sinh Chauhan and Chauhan Bhikhusinh Khumansinh on 28-04-2024. And as per the Inspection Report: (Annexure-3) & (Annexure- 4)

*“The quartzite stone mining units along with their associate stone crushing units, all namely Shri Rameshsinh Khatusinh Chauhan (Mining of Quartzite, PCB ID-96758), M/s. Bhikhusinh Khumansinh Chauhan (Mining of Quartzite, PCB ID- 97141) & M/s. Chauhan Rameshsinh Khatusinh Chauhan (Stone Crusher, PCB ID-36707), M/s. Chauhan Bhikhusinh Khumansinh (Stone Crusher, PCB ID-18898) located at Dungar paiki, ShampurDaval, Ta. Modasa, Dist. Arvalli are visited with reference news article published in Sandesh Newspaper. The news article published is attached as document. Earlier these mines and their associated stone crushers units are visited on 30/09/2023 with reference to HO instruction whereas detailed inspection reports of stone crushers were put up in their respective PCB IDs and detailed inspection reports of above mentioned mining units were put up in PCB ID-46049. Now said mining units has obtained separate PCB ids, therefore detailed inspection report of the same are put up separately in respective above mentioned ids of mining units. This is quartzite mining unit of Shri Rameshsinh Khatusinh Chauhan located at Dungar paiki, village- Davli, Ta- Modasa, Dist.- Aravalli. This mining unit has obtained Environment Clearance from the State level Environment Impact Assessment Authority (SEIAA) vide No. SEIAA/GUJ/EC/1(a)/780/2021 on 10/06/2021 for mining of quartzite stone 30000 TPA with lease area 01 Ha. However, they have not obtained CTE and CCA of the Board for the operation of mining activity. Necessary written instruction is given to clarify and take necessary step for same. During visit mining activity is not going on (Photograph). Necessary written instruction is given to take appropriate step to prevent dusting when mining activity is carried out. During visit necessary written instruction is given to take necessary step and to carry out regular wetting of mining area and internal road to mitigate dusting due to vehicular movement. During visit it is learnt from contacted person that blasting for the mining operation is carried out by M/s Maa Jagdamba Enterprise and last*

*blasting was carried out on 26/04/2024. As per specific condition no.22 of EC dated 10/06/2021, blasting is not permitted for mining activity. Necessary written instruction is given to comply with conditions mentioned in obtained EC."*

Based on the Inspection Reports received the clear violation observed as below by both the mines operator:

1. The mines are operated without CTE/CCA of the Board.
2. Mines operator has carried out illegal blasting operation in mines.
3. During visit dusting was observed as unit has not carry out regular wetting of mining area.

Upon violations of above Board has issued Direction of Closure to Both the mines under Section 31-A of the Air Act-1981 with immediate effect and also request District Collector to seal plant and machineries of unauthorized unit of both the mines operator and also directed District of Office of Commissioner of Geology & Mining to stop Virtual account cum royalty pass of the mines operator. (Annexure 5) & (Annexure 6).

Item No. 4

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

[Through Physical Hearing (With Hybrid Option)]

**ORIGINAL APPLICATION NO.48 OF 2023 (WZ)**

Akash Vyas

.... Applicant

Versus

State of Gujarat & Ors.

....Respondents

Date of hearing : 06.03.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : ----

Respondents : Mr. Maulik Nanavati, Advocate for R-1 to R-3  
Mr. Abhijit Dube, Law Officer for R-6

**ORDER**

1. Learned counsel appearing for respondent No.6 submits that the reply is ready and the same will be filed within two weeks.
2. In the previous proceeding, respondent Nos.4 and 5 had appeared in person through VC and had sought time to file the reply, but till now, no reply has been filed. Hence, last opportunity is granted to respondent Nos.4 and 5 to file the reply within the extended period of two weeks.
3. List on 17.05.2024.

**Prakash Shrivastava, CP**

**Dinesh Kumar Singh, JM**

**Dr. Vijay Kulkarni, EM**

March 06, 2024  
O.A. No.48/2023 (WZ)  
npj

# શુક્રવારે રાતે શામપુર પંથકમાં લોકો શ્વાસ પણ ન લઈ શકે તેવું વાતાવરણ સર્જતાં માર્ઈન્સ કચેરીમાં દોડી પહોંચી ઉગ્ર રજૂઆતો કરી મોડાસાના શામપુર ગામમાં ડુંગર વિસ્તારની માર્ઈન્સમાં બ્લાસ્ટથી ચાર વ્યક્તિઓની તબિયત લથડતાં હોબાળો

ફોટો: પ્રમોદ પંડ્યા

| મોડાસા | (સં.વ્ય.સ.)



મોડાસા તાલુકાના શામપુર ગામની સીમમાં આવેલ ડુંગરોમાં ચાલી રહેલ માર્ઈન્સમાં બ્લાસ્ટ કરવામાં આવતાં લોકોને ભારે હાલાકીઓ ભોગવવી પડી રહી છે તેવી અનેક વખત રજૂઆતો થઈ છે. દરમિયાન શુક્રવારે સાંજના સમયે બ્લાસ્ટ કર્યા બાદ આ વિસ્તારમાં ધુંધળુ વાતાવરણ થઈ ગયું હતું અને ચાર વ્યક્તિઓની તબીયત પણ લથડતાં સ્થાનિકોએ માર્ઈન્સ કચેરીમાં જઈ હોબાળો મચાવ્યો હતો. બનાવને પગલે પોલીસ અને ભૂસ્તર વિભાગની ટીમો દોડી પહોંચી હતી. દરમિયાન રોષે ભરાયેલ ટોળાએ કેટલાક વાહનોમાં તોડફોડ કરી હોવાનું પણ સામે

## બ્લાસ્ટને કારણે ગામમાં ઓક્સિજનની કમી ઊભી થઈ



બનાવને પગલે સરડોઈ ગામના પૂર્વ સરપંચ જયદત્તસિંહ પુવાર સહિત મોટી સંખ્યામાં સ્થાનિકો લીઝની ઓફિસે પહોંચી ગયા હતા અને ઉગ્ર રજૂઆતો કરી હતી. આ મામલે પૂર્વ સરપંચે જણાવ્યું હતું કે, બ્લાસ્ટને કારણે શામપુર ગામમાં ઓક્સિજનની કમી સર્જાઈ હતી. બ્લાસ્ટમાં ટેકનિકલ કમીને કારણે આ સ્થિતિ સર્જાઈ હોવાનું પણ તેઓએ જણાવ્યું હતું. આ વિસ્તારમાં બ્લાસ્ટની કામગીરી બંધ કરવામાં આવે તેવી ઉગ્ર રજૂઆતો પણ કરાઈ હતી અને આગામી દિવસોમાં જો કોઈ કાર્યવાહી કરવામાં નહીં આવે તો આમરણાંત ઉપવાસ ઉપર ઉતરવાની પણ ચીમકી ઉચ્ચારવામાં આવી હતી.

આવ્યું હતું.

મોડાસાના શામપુર ગામના ડુંગરોમાં બ્લાસ્ટ કરી પથ્થર તોડવામાં આવી રહ્યા છે. બે લીઝો દ્વારા આ કામગીરી કરવામાં આવી રહી હોય શરૂઆતથી જ લોકોએ આ

વિસ્તારમાં માર્ઈન્સ કામગીરીનો ઉગ્ર વિરોધ કર્યો હતો. પરંતુ આ માર્ઈન્સ કામગીરી ચાલી રહી છે અને ડુંગરમાં બ્લાસ્ટ કરવામાં આવી રહ્યા છે. શુક્રવારે સાંજના સમયે પણ શામપુર પાસેની માર્ઈન્સમાં બ્લાસ્ટ કરાયા બાદ સમગ્ર

વિસ્તારમાં ધુંધળુ વાતાવરણ થયું હતું અને લોકોને શ્વાસ લેવામાં પણ તકલીફ ઊભી થઈ હતી. ચાર જેટલા વ્યક્તિઓની તબીયત પણ લથડતાં તાબડતોબ સારવાર માટે ખસેડવાની ફરજ પડી હતી. દરમિયાન બ્લાસ્ટને કારણે

રોષે ભરાયેલા ટોળાએ વાહનોમાં તોડફોડ કર્યાનું પણ સામે આવ્યું, બનાવને પગલે પહીવટીતંત્રમાં દોડધામ મચી

લોકોના આરોગ્ય ઉપર રોષ ભભૂકી ઉઠ્યો હતો અને મોટી સંખ્યામાં શામપુરના સ્થાનિકો માર્ઈન્સ કચેરી ખાતે રજૂઆતો કરવા ઉભી પડ્યા હતા. બ્લાસ્ટને કારણે લોકોને સમસ્યાઓ ઊભી થતાં આ મામલે ભૂસ્તર વિભાગ અને પોલીસને પણ જાણ કરી દેવામાં આવી હતી, જેના પગલે તંત્રમાં દોડધામ મચી ગઈ હતી. ઉલ્લેખનીય છે કે, બ્લાસ્ટને કારણે નજીક પણ ન જોઈ શકાય તેવું વાતાવરણ સર્જાયું હતું અને લોકોની હાલત કફોડી બની ગઈ હતી. બીજી તરફ રોષે ભરાયેલા કેટલાક લોકોએ માર્ઈન્સમાં કેટલાક વાહનોમાં તેમજ માર્ઈન્સ ઓફિસમાં તોડફોડ કરી હોવાનું પણ સામે આવ્યું હતું.

સલામતીના ભાગરૂપે સભા સ્થળ બદલાયું, તંત્ર દ્વારા તડામાર તૈયારીઓ હાથ ધરાઈ

ઈડર બસ સ્ટેશન આગળથી રૂ.૨૯



# Gujarat Pollution Control Board

PCB Id: 96758

( Inspection Report ) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

## 1 Industry Details Rameshsinh Chauhan

Outward No: 25736-30/04/2024

Email : rameshsinh1958@gmail.com PLOT NO:, At:-Dawali Ta:-Modasa Dis:-Aravalli, At:-Dawali Ta:-Modasa Dis:-Aravalli, Davli - 383320  
Telephone : 0 DIST : Aravalli, TAL : Modasa , SIDC : Not In Gide  
Inspection Id : 791845 ( Others/Higher Authority ) Ro Name : Himatnagar

2 Type / Scale / Sector / Status : ORANGE / SMALL / Stone crushers / In Operation

3 Inspection Dt & Time : 28/04/2024 11:55 / Air , Water Person Contacted : Mr. Janak Patel (Manager)

4 Env Audit Detail : Sch : N.A , , Year : , On Dt :

Commissioned Dt : 01/11/2023 Production Start Dt : 01/11/2023 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 0.000 Dom : 1.500 Borewells: 0

6 Waste Water generation / Discharge (klpd) : Ind : 0.000 Dom : 0.700 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: TANKER

8 Disposal Mode of Industrial / Domestic : Not Specified / Not Specified

9 Discharge Pt / Final Receiving Body (Ultimate): SOAK PIT / NA

10 Status of water consent Under the Water Act,1974: - Last Inward:

11 Effluent Treatment plant (ETP) : Units, if provided and status :

No Data

12 Whether Industry is a member of CETP ? No

13 Boilers=0 , DG Sets=0 , Flue Gas =0, Process =0 , ETP Cap = 0 , Capacity of All = NA

APCM Details : Dust Suppressor

No Data

No Data

14 TSDF Name : Not Regd with any TSDF

15 Lab Charges Pending : NIL Water Cess Charges Pending : NIL

16 Last Env. Form V : --- Water Cess Return : HW Monthly Return : Not Applicable

17 Last 3 Legal Action :

30/04/2024

1/5 ( Through XGN )



# Gujarat Pollution Control Board

PCB Id: 96758

( Inspection Report ) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

## One Time Updatons

0	- Air - Water - Hazd ACTs Applicability ?	Air, Water	
e	- Electric Company Name (Power Supply)	UTTAR GUJARAT VIJ CO LTD	
p	- On East Direction of the location of the Company	Govt Land	
p	- On North Direction of the location of the Company	Govt Land	
p	- On South Direction of the location of the Company	Govt Land	
p	- On West Direction of the location of the Company	Govt Land	
o	- Production since (Date) or Proposed	01/11/2023	
g	- Nos of Stacks ( Flue Gas & Process )	0, 0	
k	- <b>Recycler Registration Valid ??</b>	N.A	
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	

## General Observation

a	- Is the Industry in Operation ??	No.	This mining unit has not obtained CTE/CCA of the Board
a	- R.O File No	-	
b	- <b>Industry Operating without CCA</b>	No.	
c	- <b>Has Production exceeded (last 3 MTHs) than CCA-Qty</b>	Yes	This mining unit has not obtained CTE/CCA of the Board
d	- <b>Any products-NOT in CCA, manufactured-Last 3 MTHs</b>	Yes	This mining unit has not obtained CTE/CCA of the Board
e	- <b>Foul Odour/Fugitive Emission/Bye Pass in Premises ??</b>	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- <b>Has Regn with CETP or TSDF expired ??</b>	N.A	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

## Air Related

a	- <b>Fuel Type confirmitive with CCA ?</b>	Yes	This mining unit has not obtained CTE/CCA of the Board
b	- <b>Av. Fuel Consumption EXCEEDING CCA limits</b>	No.	
c	- <b>APC Measures confirmitive with CCA conditions ??</b>	Yes	
d	- ALL APCMs are in operation	No.	This mining unit has not obtained CTE/CCA of the Board
e	- SMF availability	Not Reqd	
f	- <b>Thick Smoke observed in Flue Gas/Processes ??</b>	No.	Not Applicable
g	- <b>ph of Scrubbing Media as per requirement ??</b>	No.	Not Applicable
h	- Ultimate Disposal of Scrubbing Media	N.A	
i	- Nos of Samples : Stack & Ambient	0, 0	

## Water Parameter

b	- Source of Water Supply	Tankers	
c	- <b>W.W.G is EXCEEDING the CCA Limits</b>	No.	This mining unit has not obtained CTE/CCA of the Board
d	- <b>W.W Disposal as per the Consent Conditions ?</b>	Yes	
e	- Was the ETP in operation ?	Not Applicable	
f	- Treatment System ADEQUATE to handle existing effluent	Not Required	
g	- <b>Did u observe ANY ILLEGAL Discharge ??</b>	No.	
h	- Nos of Samples collected	0	

Remarks :

30/04/2024

2/5 ( Through XGN )



Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

## Site Observations during Inspection , PCB-ID: ( 96758 )

### Inspection Crux:

**Water Observation:**

**Air Observation:**

**Hazard Observation:**

### General Observation:

The quartzite stone mining units along with their associate stone crushing units, all namely Shri Rameshsinh Khatusinh Chauhan (Mining of Quartzite, PCB ID-96758), M/s. Bhikhusinh Khumansinh Chauhan (Mining of Quartzite, PCB ID- 97141) & M/s. Chauhan Rameshsinh Khatusinh Chauhan (Stone Crusher, PCB ID-36707), M/s. Chauhan Bhikhusinh Khumansinh (Stone Crusher, PCB ID-18898) located at Dungar paiki, Shampur-Davali, Ta. Modasa, Dist. Arvalli are visited with reference news article published in Sandesh Newspaper. The news article published is attached as document. Earlier these mines and their associated stone crushers units are visited on 30/09/2023 with reference to HO instruction whereas detailed inspection reports of stone crushers were put up in their respective PCB IDs and detailed inspection reports of above mentioned mining units were put up in PCB ID-46049. Now said mining units has obtained separate PCB ids, therefore detailed inspection report of the same are put up separately in respective above mentioned ids of mining units. This is quartzite mining unit of Shri Rameshsinh Khatusinh Chauhan located at Dungar paiki, village- Davli, Ta- Modasa, Dist.- Aravalli. This mining unit has obtained Environment Clearance from the State level Environment Impact Assessment Authority (SEIAA) vide No. SEIAA/GUJ/EC/1(a)/780/2021 on 10/06/2021 for mining of quartzite stone 30000 TPA with lease area 01 Ha. However, they have not obtained CTE and CCA of the Board for the operation of mining activity. Necessary written instruction is given to clarify and take necessary step for same. During visit mining activity is not going on (Photograph). Necessary written instruction is given to take appropriate step to prevent dusting when mining activity is carried out. During visit necessary written instruction is given to take necessary step and to carry out regular wetting of mining area and internal road to mitigate dusting due to vehicular movement. During visit it is learnt from contacted person that blasting for the mining operation is carried out by M/s Maa Jagdamba Enterprise and last blasting was carried out on 26/04/2024. As per specific condition no.22 of EC dated 10/06/2021, blasting is not permitted for mining activity. Necessary written instruction is given to comply with conditions mentioned in obtained EC. [598]-29/04/2024  
~ RO Comments/Reply :visited wrto complaint-30/04/2024

**I recommend : e. Recommend Notice of Dirn**



# Gujarat Pollution Control Board

PCB Id: 96758

( Inspection Report ) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

## Point to point reason of recommendation for this action

carrying out mining without CTE & CCA, unit has carried out blasting for mining on 26/04/2024 against EC specific condition

W.C Notings: As per profile[598-AEE]~

## Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

૩) આપના Mining Area તથા internal road પર Vehicular Movementથી Dusting અટકાવવા પાણીનો નિયમીત છટકાવ કરવો અને જરૂરી પગલા લેવા.

૧) આપના દ્વારા કરવામાં આવતા Mining Operation માટે બોર્ડની CTE અને CCA મેળવેલ નથી તે બાબતે સ્પષ્ટતા કરવી અને જરૂરી પગલા લેવા.

૨) મુલાકાત સમયે Mining Activity બંધ જોવા મળેલ, આ Mining Activity દરમ્યાન Dusting ન થાય તેની તકેદારી રાખવી અને આ માટે જરૂરી પગલા લેવા.

૪) આપ દ્વારા મેળવેલ ECની શરતોનું ચુસ્તપણે પાલન કરવું.

## Compliance Observed in this Inspections.

30/04/2024

4/5 ( Through XGN )



# Gujarat Pollution Control Board

PCB Id: 96758

( Inspection Report ) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

## Annexure Details - Air, Stack, Hazardous Waste & Samples PCB-ID: (96758)

### A Sample Details

### B Process Stacks

### C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Fugitive Emission	0	Not Applicable	-1	DSS			

### D Details about Hazardous Waste Management :

### E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	mining of Quarzite	30000.000	30000.000 - M.T	30000.000	NA

### F Raw material :

### G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1.500	WWG : 0.700	Water Source	Remark
1	Domestic Purpose	1.500	0.700	Tankers	

### H Solid Waste

Inspection Team : Dr. Sweta A. Patel, SSO - Mr N G Barad

**I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.**

Signature By (Dr. Sweta A. Patel, SSO )

# શુક્રવારે રાતે શામપુર પંથકમાં લોકો શ્વાસ પણ ન લઈ શકે તેવું વાતાવરણ સર્જતાં માર્ઈન્સ કચેરીમાં દોડી પહોંચી ઉગ્ર રજૂઆતો કરી મોડાસાના શામપુર ગામમાં ડુંગર વિસ્તારની માર્ઈન્સમાં બ્લાસ્ટથી ચાર વ્યક્તિઓની તબિયત લથડતાં હોબાળો

ફોટો: પ્રમોદ પંડ્યા

| મોડાસા | (સં.વ્ય.સ.)



મોડાસા તાલુકાના શામપુર ગામની સીમમાં આવેલ ડુંગરોમાં ચાલી રહેલ માર્ઈન્સમાં બ્લાસ્ટ કરવામાં આવતાં લોકોને ભારે હાલાકીઓ ભોગવવી પડી રહી છે તેવી અનેક વખત રજૂઆતો થઈ છે. દરમિયાન શુક્રવારે સાંજના સમયે બ્લાસ્ટ કર્યા બાદ આ વિસ્તારમાં ધુંધળુ વાતાવરણ થઈ ગયું હતું અને ચાર વ્યક્તિઓની તબીયત પણ લથડતાં સ્થાનિકોએ માર્ઈન્સ કચેરીમાં જઈ હોબાળો મચાવ્યો હતો. બનાવને પગલે પોલીસ અને ભૂસ્તર વિભાગની ટીમો દોડી પહોંચી હતી. દરમિયાન રોષે ભરાયેલ ટોળાએ કેટલાક વાહનોમાં તોડફોડ કરી હોવાનું પણ સામે

## બ્લાસ્ટને કારણે ગામમાં ઓક્સિજનની કમી ઊભી થઈ



બનાવને પગલે સરડોઈ ગામના પૂર્વ સરપંચ જયદત્તસિંહ પુવાર સહિત મોટી સંખ્યામાં સ્થાનિકો લીઝની ઓફિસે પહોંચી ગયા હતા અને ઉગ્ર રજૂઆતો કરી હતી. આ મામલે પૂર્વ સરપંચે જણાવ્યું હતું કે, બ્લાસ્ટને કારણે શામપુર ગામમાં ઓક્સિજનની કમી સર્જાઈ હતી. બ્લાસ્ટમાં ટેકનિકલ કમીને કારણે આ સ્થિતિ સર્જાઈ હોવાનું પણ તેઓએ જણાવ્યું હતું. આ વિસ્તારમાં બ્લાસ્ટની કામગીરી બંધ કરવામાં આવે તેવી ઉગ્ર રજૂઆતો પણ કરાઈ હતી અને આગામી દિવસોમાં જો કોઈ કાર્યવાહી કરવામાં નહીં આવે તો આમરણાંત ઉપવાસ ઉપર ઉતરવાની પણ ચીમકી ઉચ્ચારવામાં આવી હતી.

આવ્યું હતું.

મોડાસાના શામપુર ગામના ડુંગરોમાં બ્લાસ્ટ કરી પથ્થર તોડવામાં આવી રહ્યા છે. બે લીઝો દ્વારા આ કામગીરી કરવામાં આવી રહી હોય શરૂઆતથી જ લોકોએ આ

વિસ્તારમાં માર્ઈન્સ કામગીરીનો ઉગ્ર વિરોધ કર્યો હતો. પરંતુ આ માર્ઈન્સ કામગીરી ચાલી રહી છે અને ડુંગરમાં બ્લાસ્ટ કરવામાં આવી રહ્યા છે. શુક્રવારે સાંજના સમયે પણ શામપુર પાસેની માર્ઈન્સમાં બ્લાસ્ટ કરાયા બાદ સમગ્ર

વિસ્તારમાં ધુંધળુ વાતાવરણ થયું હતું અને લોકોને શ્વાસ લેવામાં પણ તકલીફ ઊભી થઈ હતી. ચાર જેટલા વ્યક્તિઓની તબીયત પણ લથડતાં તાબડતોબ સારવાર માટે ખસેડવાની ફરજ પડી હતી. દરમિયાન બ્લાસ્ટને કારણે

રોષે ભરાયેલા ટોળાએ વાહનોમાં તોડફોડ કર્યાનું પણ સામે આવ્યું, બનાવને પગલે પહીવટીતંત્રમાં દોડધામ મચી

લોકોના આરોગ્ય ઉપર રોષ ભભૂકી ઉઠ્યો હતો અને મોટી સંખ્યામાં શામપુરના સ્થાનિકો માર્ઈન્સ કચેરી ખાતે રજૂઆતો કરવા ઉભી પડ્યા હતા. બ્લાસ્ટને કારણે લોકોને સમસ્યાઓ ઊભી થતાં આ મામલે ભૂસ્તર વિભાગ અને પોલીસને પણ જાણ કરી દેવામાં આવી હતી, જેના પગલે તંત્રમાં દોડધામ મચી ગઈ હતી. ઉલ્લેખનીય છે કે, બ્લાસ્ટને કારણે નજીક પણ ન જોઈ શકાય તેવું વાતાવરણ સર્જાયું હતું અને લોકોની હાલત કફોડી બની ગઈ હતી. બીજી તરફ રોષે ભરાયેલા કેટલાક લોકોએ માર્ઈન્સમાં કેટલાક વાહનોમાં તેમજ માર્ઈન્સ ઓફિસમાં તોડફોડ કરી હોવાનું પણ સામે આવ્યું હતું.

સલામતીના ભાગરૂપે સભા સ્થળ બદલાયું, તંત્ર દ્વારા તડામાર તૈયારીઓ હાથ ધરાઈ

ઈડર બસ સ્ટેશન આગળથી રૂ.૨૯

# 117

Photograph Taken During Visit of Quartzite Mine of Shri Rameshsinh Khatusingh Chauhan (PCB ID-96758) Dated 28/04/2024





# Gujarat Pollution Control Board

PCB Id: 97141

( Inspection Report ) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

## 1 Industry Details Chauhan Bhikhusinh Khumansinh

Outward No: 25735-30/04/2024

Email : marutimineral20@mail.com PLOT NO: Dungar pakki ,  
At:-Dawali Ta:-Modasa Dis-Aravalli , At:-Dawali Ta:-Modasa Dis-Aravalli ,  
Davli - 383320  
Telephone : 0 DIST : Aravalli, TAL : Modasa , SIDC : Not In Gide  
Inspection Id : 791847 ( Others/Higher Authority ) Ro Name : Himatnagar

2 Type / Scale / Sector / Status : ORANGE / SMALL / Stone crushers / In Operation

3 Inspection Dt & Time : 28/04/2024 12:35 / Air , Water Person Contacted : Mr. Rajesh Prajapati (Partner)

4 Env Audit Detail : Sch : N.A , , Year : , On Dt :

Commissioned Dt : 01/12/2023 Production Start Dt : 01/12/2023 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 0.000 Dom : 2.000 Borewells: 0

6 Waste Water generation / Discharge (klpd) : Ind : 0.000 Dom : 1.200 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: TANKER

8 Disposal Mode of Industrial / Domestic : Not Specified / Not Specified

9 Discharge Pt / Final Receiving Body (Ultimate): SOAK PIT / NA

10 Status of water consent Under the Water Act,1974: - Last Inward:

11 Effluent Treatment plant (ETP) : Units, if provided and status :  
No Data

12 Whether Industry is a member of CETP ? No

13 Boilers=0 , DG Sets=0 , Flue Gas =0 , Process =0 , ETP Cap = 0 , Capacity of All = NA

APCM Details : Dust Suppressor  
No Data  
No Data

14 TSDF Name : Not Regd with any TSDF

15 Lab Charges Pending : NIL Water Cess Charges Pending : NIL

16 Last Env. Form V : --- Water Cess Return : HW Monthly Return : Not Applicable

17 Last 3 Legal Action :



# Gujarat Pollution Control Board

PCB Id: 97141

( Inspection Report ) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

## One Time Updations

0	- Air - Water - Hazd ACTs Applicability ?	Air, Water	
e	- Electric Company Name (Power Supply)	UTTAR GUJARAT VIJ CO LTD	
p	- On East Direction of the location of the Company	Govt Land	
p	- On North Direction of the location of the Company	Govt Land	
p	- On South Direction of the location of the Company	Govt Land	
p	- On West Direction of the location of the Company	Govt Land	
o	- Production since (Date) or Proposed	01/12/2023	
g	- Nos of Stacks ( Flue Gas & Process )	0, 0	
k	- <b>Recycler Registration Valid ??</b>	N.A	
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	

## General Observation

a	- Is the Industry in Operation ??	No.	This mining unit has not obtained CTE/CCA of the Board
a	- R.O File No	-	
b	- <b>Industry Operating without CCA</b>	No.	
c	- <b>Has Production exceeded (last 3 MTHs) than CCA-Qty</b>	Yes	This mining unit has not obtained CTE/CCA of the Board
d	- <b>Any products-NOT in CCA, manufactured-Last 3 MTHs</b>	Yes	This mining unit has not obtained CTE/CCA of the Board
e	- <b>Foul Odour/Fugitive Emission/Bye Pass in Premises ??</b>	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- <b>Has Regn with CETP or TSDF expired ??</b>	N.A	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

## Air Related

a	- <b>Fuel Type confirmitive with CCA ?</b>	Yes	This mining unit has not obtained CTE/CCA of the Board
b	- <b>Av. Fuel Consumption EXCEEDING CCA limits</b>	No.	
c	- <b>APC Measures confirmitive with CCA conditions ??</b>	Yes	
d	- ALL APCMs are in operation	No.	This mining unit has not obtained CTE/CCA of the Board
e	- SMF availability	Not Reqd	
f	- <b>Thick Smoke observed in Flue Gas/Processes ??</b>	No.	Not Applicable
g	- <b>ph of Scrubbing Media as per requirement ??</b>	No.	Not Applicable
h	- Ultimate Disposal of Scrubbing Media	N.A	
i	- Nos of Samples : Stack & Ambient	0, 0	

## Water Parameter

b	- Source of Water Supply	Tankers	
c	- <b>W.W.G is EXCEEDING the CCA Limits</b>	No.	This mining unit has not obtained CTE/CCA of the Board
d	- <b>W.W Disposal as per the Consent Conditions ?</b>	Yes	
e	- Was the ETP in operation ?	Not Applicable	
f	- Treatment System ADEQUATE to handle existing effluent	Not Required	
g	- <b>Did u observe ANY ILLEGAL Discharge ??</b>	No.	
h	- Nos of Samples collected	0	

Remarks :

30/04/2024

2/5 ( Through XGN )



Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

## Site Observations during Inspection , PCB-ID: ( 97141 )

### Inspection Crux:

**Water Observation:**

**Air Observation:**

**Hazard Observation:**

### General Observation:

The quartzite stone mining units along with their associate stone crushing units, all namely Shree Rameshsinh Khatusinh Chauhan (Mining of Quartzite, PCB ID-96758), M/s. Bhikhsinh Khumansinh Chauhan (Mining of Quartzite, PCB ID- 97141) & M/s. Chauhan Rameshsinh Khatusinh Chauhan (Stone Crusher, PCB ID-36707), M/s. Chauhan Bhikhsinh Khumansinh (Stone Crusher, PCB ID-18898) located at Dungar paiki, Shampur-Davali, Ta. Modasa, Dist. Arvalli are visited with reference news article published in Sandesh Newspaper. The news article published is attached as document. Earlier these mines and their associated stone crushers units are visited on 30/09/2023 with reference to HO instruction whereas detailed inspection reports of stone crushers were put up in their respective PCB IDs and detailed inspection reports of above mentioned mining units were put up in PCB ID-46049. Now said mining units has obtained separate PCB ids, therefore detailed inspection report of the same are put up separately in respective above mentioned ids of mining units. This is quartzite mining unit of Bhikhsinh Khumansinh Chauhan located at Dungar paiki, village- Davli, Ta- Modasa, Dist.- Aravalli. This mining unit has obtained Environment Clearance from the State level Environment Impact Assessment Authority (SEIAA) vide No. SEIAA/GUJ/EC/1(a)/406/2020 on 05/06/2020 for mining of quartzite stone 82859 TPA with lease area 1.00 Ha. However, they have not obtained CTE and CCA of the Board for the operation of mining activity. Necessary written instruction is given to clarify and take necessary step for same. During visit mining activity is not going on (Photograph). Necessary written is given to take appropriate step to prevent dusting when mining activity is carried out. During visit necessary written instruction is given to take necessary step and to carry out regular wetting of mining area and internal road to mitigate dusting due to vehicular movement. During visit it is learnt from contacted person that blasting for the mining operation is carried out by M/s Maa Jagdamba Enterprise and last blasting is carried out on 21/04/2024. As per specific condition no.12 of EC dated 05/06/2020, blasting is not permitted for mining activity. Necessary written instruction is given to comply with conditions mentioned in obtained EC. [598]-29/04/2024

~ RO Comments/Reply :visited wrto complaint-30/04/2024

**I recommend : e. Recommend Notice of Dirn**



# Gujarat Pollution Control Board

PCB Id: 97141

( Inspection Report ) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

## Point to point reason of recommendation for this action

carrying out mining without CTE & CCA, unit has carried out blasting for mining on 21/04/2024 against EC specific condition

W.C Notings: As per profile[598-AEE]~

## Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

- ૧) આપના દ્વારા કરવામાં આવતા Mining Operation માટે બોર્ડની CTE અને CCA મેળવેલ નથી, તે બાબતે સ્પષ્ટતા કરવી અને જરૂરી પગલા લેવા.
- ૨) મુલાકાત સમયે Mining Activity બંધ જોવા મળેલ, આ Mining Activity દરમ્યાન Dusting ન થાય તેની તકેદારી રાખવી અને આ માટે જરૂરી પગલા લેવા.
- ૪) આપ દ્વારા મેળવેલ ECની શરતોનું ચુસ્તપણે પાલન કરવું.
- ૩) આપના Mining Area તથા internal road પર Vehicular Movementથી Dusting અટકાવવા પાણીનો નિયમિત છટકાવ કરવો અને જરૂરી પગલા લેવા.

## Compliance Observed in this Inspections.

30/04/2024

4/5 ( Through XGN )



# Gujarat Pollution Control Board

PCB Id: 97141

( Inspection Report ) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

## Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (97141)

### A Sample Details

### B Process Stacks

### C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Fugitive Emission	0	Not Applicable	-1	DSS			

### D Details about Hazardous Waste Management :

### E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	mining of Quarzite	82859.000	82859.000 - M.T	82859.000	NA

### F Raw material :

### G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 2.000	WWG : 1.200	Water Source	Remark
1	Domestic Purpose	2.000	1.200	Tankers	
2	Mnfg Process	0.000	0.000	Tankers	

### H Solid Waste

**Inspection Team :** Dr. Sweta A. Patel, SSO - Mr N G Barad

**I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.**

**Signature By(Dr. Sweta A. Patel, SSO )**

# શુક્રવારે રાતે શામપુર પંથકમાં લોકો શ્વાસ પણ ન લઈ શકે તેવું વાતાવરણ સર્જતાં માર્ઈન્સ કચેરીમાં દોડી પહોંચી ઉગ્ર રજૂઆતો કરી મોડાસાના શામપુર ગામમાં ડુંગર વિસ્તારની માર્ઈન્સમાં બ્લાસ્ટથી ચાર વ્યક્તિઓની તબિયત લથડતાં હોબાળો

ફોટો: પ્રમોદ પંડ્યા

| મોડાસા | (સં.વ્ય.સ.)



મોડાસા તાલુકાના શામપુર ગામની સીમમાં આવેલ ડુંગરોમાં ચાલી રહેલ માર્ઈન્સમાં બ્લાસ્ટ કરવામાં આવતાં લોકોને ભારે હાલાકીઓ ભોગવવી પડી રહી છે તેવી અનેક વખત રજૂઆતો થઈ છે. દરમિયાન શુક્રવારે સાંજના સમયે બ્લાસ્ટ કર્યા બાદ આ વિસ્તારમાં ધુંધળુ વાતાવરણ થઈ ગયું હતું અને ચાર વ્યક્તિઓની તબીયત પણ લથડતાં સ્થાનિકોએ માર્ઈન્સ કચેરીમાં જઈ હોબાળો મચાવ્યો હતો. બનાવને પગલે પોલીસ અને ભૂસ્તર વિભાગની ટીમો દોડી પહોંચી હતી. દરમિયાન રોષે ભરાયેલ ટોળાએ કેટલાક વાહનોમાં તોડફોડ કરી હોવાનું પણ સામે

## બ્લાસ્ટને કારણે ગામમાં ઓક્સિજનની કમી ઊભી થઈ



બનાવને પગલે સરડોઈ ગામના પૂર્વ સરપંચ જયદત્તસિંહ પુવાર સહિત મોટી સંખ્યામાં સ્થાનિકો લીઝની ઓફિસે પહોંચી ગયા હતા અને ઉગ્ર રજૂઆતો કરી હતી. આ મામલે પૂર્વ સરપંચે જણાવ્યું હતું કે, બ્લાસ્ટને કારણે શામપુર ગામમાં ઓક્સિજનની કમી સર્જાઈ હતી. બ્લાસ્ટમાં ટેકનિકલ કમીને કારણે આ સ્થિતિ સર્જાઈ હોવાનું પણ તેઓએ જણાવ્યું હતું. આ વિસ્તારમાં બ્લાસ્ટની કામગીરી બંધ કરવામાં આવે તેવી ઉગ્ર રજૂઆતો પણ કરાઈ હતી અને આગામી દિવસોમાં જો કોઈ કાર્યવાહી કરવામાં નહીં આવે તો આમરણાંત ઉપવાસ ઉપર ઉતરવાની પણ ચીમકી ઉચ્ચારવામાં આવી હતી.

આવ્યું હતું.

મોડાસાના શામપુર ગામના ડુંગરોમાં બ્લાસ્ટ કરી પથ્થર તોડવામાં આવી રહ્યા છે. બે લીઝો દ્વારા આ કામગીરી કરવામાં આવી રહી હોય શરૂઆતથી જ લોકોએ આ

વિસ્તારમાં માર્ઈન્સ કામગીરીનો ઉગ્ર વિરોધ કર્યો હતો. પરંતુ આ માર્ઈન્સ કામગીરી ચાલી રહી છે અને ડુંગરમાં બ્લાસ્ટ કરવામાં આવી રહ્યા છે. શુક્રવારે સાંજના સમયે પણ શામપુર પાસેની માર્ઈન્સમાં બ્લાસ્ટ કરાયા બાદ સમગ્ર

વિસ્તારમાં ધુંધળુ વાતાવરણ થયું હતું અને લોકોને શ્વાસ લેવામાં પણ તકલીફ ઊભી થઈ હતી. ચાર જેટલા વ્યક્તિઓની તબીયત પણ લથડતાં તાબડતોબ સારવાર માટે ખસેડવાની ફરજ પડી હતી. દરમિયાન બ્લાસ્ટને કારણે

રોષે ભરાયેલા ટોળાએ વાહનોમાં તોડફોડ કર્યાનું પણ સામે આવ્યું, બનાવને પગલે પહીવટીતંત્રમાં દોડધામ મચી

લોકોના આરોગ્ય ઉપર રોષ ભભૂકી ઉઠ્યો હતો અને મોટી સંખ્યામાં શામપુરના સ્થાનિકો માર્ઈન્સ કચેરી ખાતે રજૂઆતો કરવા ઉભી પડ્યા હતા. બ્લાસ્ટને કારણે લોકોને સમસ્યાઓ ઊભી થતાં આ મામલે ભૂસ્તર વિભાગ અને પોલીસને પણ જાણ કરી દેવામાં આવી હતી, જેના પગલે તંત્રમાં દોડધામ મચી ગઈ હતી. ઉલ્લેખનીય છે કે, બ્લાસ્ટને કારણે નજીક પણ ન જોઈ શકાય તેવું વાતાવરણ સર્જાયું હતું અને લોકોની હાલત કફોડી બની ગઈ હતી. બીજી તરફ રોષે ભરાયેલા કેટલાક લોકોએ માર્ઈન્સમાં કેટલાક વાહનોમાં તેમજ માર્ઈન્સ ઓફિસમાં તોડફોડ કરી હોવાનું પણ સામે આવ્યું હતું.

સલામતીના ભાગરૂપે સભા સ્થળ બદલાયું, તંત્ર દ્વારા તડામાર તૈયારીઓ હાથ ધરાઈ

ઈડર બસ સ્ટેશન આગળથી રૂ.૨૯



R.P.A.D

**DIRECTION UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 [HEREINAFTER REFERRED TO AS THE "AIR ACT"] AS AMENDED FROM TIME TO TIME.**

WHEREAS you are having an mining lease namely **M/s. Rameshsinh Chauhan** at Dungar Paiki, At – Davali, Davali – 383320, Ta-Modasa, Dist- Aravalli for Quartz stone mining activity.

AND WHEREAS you have not obtained CTE/CCA of the Board for the manufacturing of afore said product.

AND WHEREAS your industry was visited on dated: 28/04/2024 under Section (24) of The Air (Prevention and Control of Pollution) Act-1981 by authorized officers of the Board, during said visit it was observed that;

1. **Unit (M/s. Rameshsinh Chauhan. at Dungar Paiki, At – Davali, Davali – 383320, Ta-Modasa, Dist- Aravalli) is operating plant without obtaining prior permission (CTE/CCA) of the Board.**
2. **During visit dusting was observed as unit has not carry out regular wetting of mining area. Also unit has carried out illegal blasting.**

AND WHEREAS looking to the observation during the said visit you have violated provisions of the Environmental laws and you are in non-compliance of the conditions granted to you.

UNDER THE CIRCUMSTANCES, I **Ashvin Mistry Unit Head** as directed issue the direction under Section 31(A) of The Air (Prevention and Control of Pollution) Act-1981 **with immediate effect** as under: -

- 1) To prohibit you from the above said manufacturing activity.
- 2) To close the operation of your industrial plant on the above mentioned premises.
- 3) To prohibit any kind of manufacturing activities through Captive Power Plant and/or D. G. Sets.
- 4) To direct the concerned authority to stop supply of electricity (except single phase) and water supply **with immediate effect.**

If the above directions are not complied, you are liable for prosecution under Section 37 of the Air (Prevention and Control of Pollution) Act-1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

This order is issued after approval of competent authority.

For and on behalf of  
GUJARAT POLLUTION CONTROL BOARD

  
(Ashvin Mistry)

Unit Head – Himmatnagar

NO: GPCB/CCA-SK-685/ID-96758/810567

Date -: 04/05/2024

To,  
 M/s. Rameshsinh Chauhan  
 Dungar Paiki, At – Davali,  
 Davali – 383320,  
 Ta-Modasa, Dist- Aravalli.

## COPY TO:

1. Managing Director, Uttar Gujarat Vij Co. Ltd, Visnagar Road, Mehsana (384001)  
 .....With a request to disconnect the supply of Electricity (except single phase)  
with immediate effect on issued this order to industrial plant M/s. Rameshsinh Chauhan  
 at Dungar Paiki, At – Davali, Davali – 383320, Ta-Modasa, Dist- Aravalli.
2. Deputy Engineer, Uttar Gujarat Vij Co. Ltd, Sub-Division office, Modasa, Ta- Modasa, Dist  
 - Aravalli.....With a request to disconnect the supply of Electricity (except  
 single phase) with immediate effect on issued this order to industrial plant M/s.  
 Rameshsinh Chauhan at Dungar Paiki, At – Davali, Davali – 383320, Ta-Modasa, Dist-  
 Aravalli.
3. District Collector, Collector and District magistrate office, Aravalli District: Aravalli.....  
 With a request to seal plant machinery/D.G. Set/area of M/s. Rameshsinh Chauhan. at  
 Dungar Paiki, At – Davali, Davali – 383320, Ta-Modasa, Dist- Aravalli. Effective with  
immediate effect and intimate to us accordingly.
4. Geology and mining Department, ground floor, C/G/08, jilla seva sadan Shamlaji road,  
 Modasa, Aravalli, Dist: Aravalli with a request in stop Virtual Account cum royalty pass of  
 M/s. Rameshsinh Chauhan. at Dungar Paiki, At – Davali, Davali – 383320, Ta-Modasa,  
 Dist- Aravalli. Effective with immediate effect and intimate to us accordingly.

For and on behalf of  
 GUJARAT POLLUTION CONTROL BOARD

  
 (Ashvin Mistry)  
 Unit Head – Himmatnagar

CC To: Regional Office, Himmatnagar..... Kindly follow up for implementation of this closure  
 order within time period & send verification report.

o/c  
  
 04/05/2024

R.P.A.D

**DIRECTION UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 [HEREINAFTER REFERRED TO AS THE "AIR ACT"] AS AMENDED FROM TIME TO TIME.**

WHEREAS you are having an mining lease namely **M/s. Chauhan Bhikhusinh Khumansinh.** at Dungar Paiki, At – Davali, Davali – 383320, Ta-Modasa, Dist- Aravalli for Quartz stone mining activity.

AND WHEREAS you have not obtained CTE/CCA of the Board for the manufacturing of afore said product.

AND WHEREAS your industry was visited on dated: 28/04/2024 under Section (24) of The Air (Prevention and Control of Pollution) Act-1981 by authorized officers of the Board, during said visit it was observed that;

1. **Unit (M/s. Chauhan Bhikhusinh Khumansinh. at Dungar Paiki, At – Davali, Davali – 383320, Ta-Modasa, Dist- Aravalli) is operating plant without obtaining prior permission (CTE/CCA) of the Board.**
2. **During visit dusting was observed as unit has not carry out regular wetting of mining area. Also unit has carried out illegal blasting.**

AND WHEREAS looking to the observation during the said visit you have violated provisions of the Environmental laws and you are in non-compliance of the conditions granted to you.

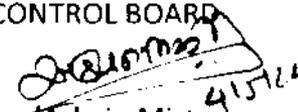
UNDER THE CIRCUMSTANCES, I **Ashvin Mistry Unit Head** as directed issue the direction under Section 31(A) of The Air (Prevention and Control of Pollution) Act-1981 **with immediate effect** as under: -

- 1) To prohibit you from the above said manufacturing activity.
- 2) To close the operation of your industrial plant on the above mentioned premises.
- 3) To prohibit any kind of manufacturing activities through Captive Power Plant and/or D. G. Sets.
- 4) To direct the concerned authority to stop supply of electricity (except single phase) and water supply **with immediate effect.**

If the above directions are not complied, you are liable for prosecution under Section 37 of the Air (Prevention and Control of Pollution) Act-1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

This order is issued after approval of competent authority.

For and on behalf of  
GUJARAT POLLUTION CONTROL BOARD

  
(Ashvin Mistry) 415724

Unit Head – Himmatnagar

NO: GPCB/CCA-SK-686/ID-97141/810566

Date -: 04/05/2024

To,

M/s. Chauhan Bhikhusinh Khumansinh.

Dungar Paiki, At – Davali,

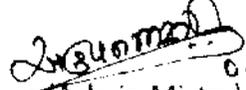
Davali – 383320,

Ta-Modasa, Dist- Aravalli.

## COPY TO:

1. Managing Director, Uttar Gujarat Vij Co. Ltd, Visnagar Road, Mehsana (384001)  
.....With a request to disconnect the supply of Electricity (except single phase) with immediate effect on issued this order to industrial plant M M/s. Chauhan Bhikhusinh Khumansinh. at Dungar Paiki, At – Davali, Davali – 383320, Ta-Modasa, Dist- Aravalli.
2. Deputy Engineer, Uttar Gujarat Vij Co. Ltd, Sub-Division office, Modasa, Ta- Modasa, Dist - Aravalli.....With a request to disconnect the supply of Electricity (except single phase) with immediate effect on issued this order to industrial plant M/s. Chauhan Bhikhusinh Khumansinh. at Dungar Paiki, At – Davali, Davali – 383320, Ta-Modasa, Dist- Aravalli.
3. District Collector, Collector and District magistrate office, Aravalli District: Aravalli.....  
With a request to seal plant machinery/D.G. Set/area of M/s.Chauhan Bhikhusinh Khumansinh. at Dungar Paiki, At – Davali, Davali – 383320, Ta-Modasa, Dist- Aravalli. Effective with immediate effect and intimate to us accordingly.
4. Geology and mining Department, ground floor, C/G/08, jilla seva sadan Shamlaji road, Modasa, Aravalli, Dist: Aravalli with a request in stop Virtual Account cum royalty pass of M/s.Chauhan Bhikhusinh Khumansinh. at Survey No. Dungar Paiki, At – Davali, Davali – 383320, Ta-Modasa, Dist- Aravalli. Effective with immediate effect and intimate to us accordingly.

For and on behalf of  
GUJARAT POLLUTION CONTROL BOARD

  
(Ashvin Mistry)

Unit Head – Himmatnagar

CC To: Regional Office, Himmatnagar..... Kindly follow up for implementation of this closure order within time period & send verification report.

e/c  
  
04/05/24